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### \* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ <u>W.P.(C) 4384/2020</u>

COL. LAXMI NARAYAN (RETD.) & ORS. .....Petitioners Through: Mr. Ankur Das, Mr. Gautam Swarup, Mr. Kartikeya Jaiswal and Ms. Sakshi Pandey, Advs.

COAL INDIA LIMITED & ORS. .....Respondents Through: Ms. Radhika Bishwajit Dubey, CGSC with Ms. Gurleen Kaur Waraich, Advs. for R-2.

### CORAM: HON'BLE MS. JUSTICE TARA VITASTA GANJU

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#### <u>ORDER</u> 10.02.2025

## <u>CM Appl.7939/2025[Seeking vacation of stay]</u>

1. This is an Application filed on behalf of Respondent No.2 seeking vacation of stay granted to the Petitioners by order dated 21.07.2020.

2. Issue Notice. Learned Counsel for the Petitioners accepts Notice and seeks some time to file a Reply. On steps being taken, let Notice be issued to Respondent Nos. 1 and 3 *via* all modes. An affidavit of service be filed within a week.

3. Reply be filed within a week.

3.1 Rejoinder, if any, be filed before the next date of hearing.

4. List on the date already fixed i.e., 18.02.2025.

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5. The parties seek and are granted time to file their respective short note of contentions in the matter, not exceeding three pages each, at least one week before the next date of hearing, along with the compilation of

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judgments, if any, they wish to rely upon. All judgments sought to be relied upon shall be filed with an index which also sets out the relevant paragraph numbers and the proposition of law that it sets forth.

6. List on the date already fixed i.e., 18.02.2025.

# TARA VITASTA GANJU, J

FEBRUARY 10, 2025/r

Click here to check corrigendum, if any